

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-04-2024 AT 10:30 AM**

**CP (IB) No. 99/7/HDB/2022  
AND  
IA(IBC) 745 & 774/2024 in CP (IB) No. 99/7/HDB/2022  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

M/s. RK Distilleries (P) Ltd.

**...Financial Creditor**

**AND**

M/s. Nadhi Bio Products Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 774/2024**

Learned Counsel Mr Y Suryanarayana for applicant present physically.

Learned Senior Counsel Mr Vivek Reddy, for respondent present through Video Conference.

This is an application filed by one of the Financial Creditors seeking to list IA No 775/2024, urgently.

Heard learned counsel for the applicant and learned senior counsel for respondent. Satisfied with the reasons for urgency. Hence **this IA is allowed and disposed of.**

**IA(IBC) 775/2024**

Counter be filed by 29.04.2024 and copy be served forthwith. Call on 29.04.2024, for hearing.

**IA(IBC) 745/2024**

Learned Counsel Mr Amir Bavani, for Resolution Professional present through Video Conference.

Learned Counsel Ms Rishika, for Resolution Professional present physically.

Learned Senior Counsel Mr Vivek Reddy, along with the counsel on record Mr Shabeer Ahmed, for applicant present through Video Conference.

Heard learned senior counsel. According to the learned senior counsel in view of the ruling of the Hon'ble NCLAT, Resolution Professional in this case is not entitled for even for notice before his removal, as such the counter purportedly filed by the Resolution Professional may not be even received.

However, learned counsel for respondent/resolution professional, submits that not withstanding the ruling of the Hon'ble NCLAT, in view of the facts and circumstances of this case the Resolution Professional needs to be heard in this matter.

We would therefore first consider the aspect whether or not the Resolution Professional is required to be heard in this case, in the light of the ruling of the Hon'ble NCLAT and there after the request by the respondent to take his counter will be decided. Call on 29.04.2024.

Sd/-

**MEMBER (T)**

Sd/-

**MEMBER (J)**